

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3962**  
(TO BE ANSWERED ON 06.04.2023)

**CONVICTION RATE OF CBI CASES**

**3962 DR. SANTANU SEN:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government is aware of the conviction rate of CBI cases in last five years, State-wise, UT-wise;
- (b) the number of arrests and prolonged detention of political leaders and activists under the law against Sedition, the National Security Act (NSA), the Public Safety Act (PSA) and the Unlawful Activities (Prevention) Act (UAPA) since the last three years, State-wise/UT-wise;
- (c) whether any steps are being taken for a comprehensive review of the system; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (d): The conviction rate of Central Bureau of Investigation (CBI) for last 5 years is as under: -

Year	Conviction Rate
2018	68.00%
2019	69.19%
2020	69.83%
2021	67.56%
2022	74.59%

CBI do not maintain the State/UT wise data of conviction rate.

The Directorate of Prosecution headed by Director of Prosecution in the CBI with the assistance of the Additional Legal Advisors, Deputy Legal Advisors, Senior Public Prosecutors, Public Prosecutor and Assistant Public Prosecutors is responsible to conduct and supervise the cases pending trial, appeal and revision in Courts. There are also Sub Directorates of Prosecution at Delhi, Mumbai, Kolkata and Chennai to closely monitor the trial /appeal/ revision petitions in the Trial Courts/ High courts etc.

With a view to improve the conviction rate, the strategy followed by the CBI includes the following measures: -

- (i) Conduct of investigations with the aid of legal support so that the best possible evidence is collected and presented to the trial Court.
- (ii) Meticulous follow up during trial so that evidence is presented in the best possible manner.
- (iii) Harmonious and synergistic working of Executive Officers in tandem with the Law Officers of the Directorate of Prosecution.
- (iv) Enhancing the capabilities in terms of skills, resources and coordination.